

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 331/MP/2024**

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 seeking (i) recovery of outstanding and overdue payments along with surcharge thereon for supply of 142 MW hydropower raised on PTC vide invoice dated 07.05.22 for the month of April 2022 amounting to Rs. 10.79 Crores and invoice dated 09.06.22 for the month of May 2022 amounting to Rs. 0.46 crores; and (ii) refund of wrongful deduction of Rs. 2.84 Crores by PTC from payments released to SUL on account of wrongful invocation of Indemnity Deed issued to PTC by SUL.

Petitioner : Sikkim Urja Limited

Respondents : PTC India Limited & anr

**Petition No. 581/MP/2025**

Subject : Petition under sections 79(1)(f) of the electricity act, 2003, for recovery of outstanding and overdue payment along with surcharge in respect of power supplied by Sikkim Urja Ltd. (earlier Teesta Urja Ltd.) To NDMC through the petitioner under a back-to-back arrangement. For the month of April 2022 amounting to Rs. 10.89 crore and for the month of May 2022 amounting to Rs. 0.46 crore, open access charges of Rs. 0.09 crore along with late payment surcharge.

Petitioner : PTC India Ltd.

Respondent : Sikkim Urja Ltd and Anr.

Date of Hearing : **20.1.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anurag Kulharia, Advocate, SUL  
Shri Ravi Kishore, Advocate, PTC  
Shri Ravi Krishan Chandna, Advocate, NDMC

**Record of Proceedings**

These cases were called out for a virtual hearing.

2. At the outset, the learned counsel for the Petitioner (in Petition No. 331/MP/2024) sought three weeks' time to file its rejoinder to the reply filed by the Respondent, NDMC.

3. The learned counsel for the Petitioner (in Petition No. 581/MP/2025) sought three weeks' time to file its rejoinder in the matter.



4. Accordingly, the Commission, while adjourning the hearing of the petitions, permitted the Petitioners to file their rejoinders, by **25.2.2026**.
5. The matters shall be listed for hearing on **3.3.2026**.

**By order of the Commission**

**Sd/-**  
**(B. Sreekumar)**  
**Joint Chief (Law)**

